

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL No.86833 OF 2016

[Arising out of order-in-original no. PUN-SVTAX-000-COM-001-16-17 dated 1st April 2016
passed by the Commissioner of Central Tax, Pune-II, Pune]

**COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX-PUNE-II**

Appellant

Vs.

OM ENTERPRISES

Respondent

Appearance:

Present for the Appellant : Shri Makarand Joshi, Advocate

Present for the Respondent: Shri S.B.P.Sinha (AR)

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO.86404 /2025

DATE OF HEARING/DECISION: 23.09.2025

PER: CORAM

Learned Authorised Representative submitted that application has been filed for withdrawal of appeal on account of monetary limit in the New Litigation Policy (NLP) in circular¹ of Central Board of Indirect Tax and Customs (CBIC).

2. Accordingly, the application is allowed and appeal is dismissed as withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

¹ [F.No.390/MISC/30/2023-JC dated 2nd November 2023]

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